

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3495
ANSWERED ON:26.04.2012
ACQUISITION OF TRIBAL LAND
Rajbhar Shri Ramashankar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the tribal land belonging to the persons of Scheduled Castes and Tribes have been grabbed by the persons of other communities;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (b) A State-wise statement of land alienated from tribals and land restored to them is at Annexure. In so far as alienation of land belonging to the Scheduled Castes is concerned, the data of such cases is not being maintained at the Central level.

(c): Most of the States have enacted laws to protect the rights of Scheduled Tribes(STs) on the land. Further, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 has deterrent provisions to stop alienation and restore possession of land. Central assistance is provided to strengthen the enforcement machinery for implementation of this Act. Also a Committee under the Chairmanship of Minister for Social Justice & Empowerment reviews the implementations of this Act by States/UTs.